

OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA

ORDER

In continuation of this officer order bearing number 1888/G dated 19.04.2021 and order bearing number 1954/G dated 23.04.2021 and considering the fact that some Judicial Officers and some court staff have been tested positive for Covid-19 and in order to curb the further spread of the pandemic, following necessary directions are issued regarding restrictive functioning of courts, till 15.05.2021:-

2. Staff working in this Sessions Division shall attend duty in courts, on alternate days as per the roster. All the Judicial officers shall prepare duty roster of fifty percent officials working under their control in such a manner that court work may not hamper during the aforesaid period and send the same to this office by mentioning name and mobile number of the officials. Court staff and office staff of all the branches, not attending duty in court, shall work from home and will make themselves available as and when their services are so required by their Presiding Officer/ Branch In-charge. They will not leave the station and will also make themselves available immediately on call without any lapse.

3. Filing of fresh cases (except urgent matters) will be accepted upto 1 p.m at the respective filing counters of this Sessions Division.

4. In order to conduct hearing of cases smoothly through video conferencing, nine VC rooms have been made functional in the court complex, Ludhiana, so that in case of network problem or poor connectivity, advocates can use these VC rooms for hearing in their cases.

5. All the judicial officers are requested to ensure that Vidyo application in their respective courts is logged on daily at 10 a.m. sharp, so that the lawyers are not kept waiting for hearing of their cases. The Nodal officer, computerization shall ensure proper functioning of VC facility in VC rooms and its connectivity with court rooms.

6. Officials and Members of Bar Association shall strictly adhere to advisories/ guidelines issued by the Government from time to time and shall compulsorily take all precautionary measures to maintain safe social distancing.

*M.*

District and Sessions Judge,  
Ludhiana 29.04.2021

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Endst. /G Dated 29.04.2021

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers of Sessions Division, Ludhiana
3. Nodal officer Computerization
4. Deputy Commissioner, Ludhiana
5. Commissioner of Police, Ludhiana
6. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
7. District Attorney, Ludhiana
8. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
9. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.

*M.*

District and Sessions Judge,  
Ludhiana 29.04.2021